

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 264 of 2021

IN THE MATTER OF:

M/s Shree Gannayak Minerals & Chemicals
(Through its Sole Proprietor Sh. Manoj Kumar Chourasia) ...Appellant

Versus

Clavecon (India) Pvt. Ltd. ...Respondent

Present: -

For Appellant: Mr. Naveen Kumar, Advocate.

ORDER
(Virtual Mode)

12.04.2021 From the perusal of the record it appears that while Annexure -A/2 file in I.A. No. 693 of 2021 which is a fresh Application for condonation of delay of this Appeal, also I.A. No. 614 of 2021 was filed on 01.04.2021 the Learned Counsel for the Appellant was directed to file fresh I.A. to bring on record the direction given by the Hon'ble Supreme Court in Suo Motu Writ Petition (Civil) No.3 of 2020.

2. Pursuant to this I.A. No. 693 of 2021 has been filed by the Appellant which is taken on record.

3. The aforesaid I.A. No. 693 of 2021 in Para 3.2.2. it has been stated that there is delay of 3 days in filing the Appeal and order of the Hon'ble Supreme Court passed in Suo Motu Writ Petition (Civil) No.3 of 2020 dated 08.03.2021 has been also annexed.

4. Learned Counsel for the Appellant submits that para 2 of the order of the Hon'ble Supreme Court certain directions have been given, so the Appeal is also covered by this direction.

5. In this circumstances, delay of filing the Appeal is condoned. I.A. No. 693 of 2021 is hereby allowed.

6. Heard Learned Counsel for the Appellant on merits.
7. Issue notice on sole Respondent through Speed Post as well as email (Both Mode). Requisites along with process fee be filed by Friday. The Appellant to provide email address of the sole Respondent.
8. Respondent to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **13th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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